

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-239(PB)/2023

IN THE MATTER OF:

Vipul Jain and Rachna Jain
Vs.
Raheja Developers Limited

.... Petitioner/Applicant

.... Respondent

Order u/S. 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Manu Chaturvedi
For the Respondent : Sr. Adv. Mr. P. Nagesh, Adv. Gaurav Mitra, Adv.
Manmeet Kaur, Adv. Suditi Batra
Advocate Commissioner : Adv. Raghav Sharma

ORDER

IA-2910/2024

1. Report of the Advocate Commissioner is taken on record. We have noted the details contained therein.
2. It is open to the Applicants/Homebuyers to submit through their Counsel any remark on the report of the Advocate Commissioner.
3. Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent/Corporate Debtor undertakes to comply with the DHBVN's letter dated 30.05.2024 and accordingly prefer an application before the Hon'ble Punjab & Haryana High Court to that effect so that the issuance of Occupation Certificate can be completed based on the orders of the Hon'ble Punjab & Haryana High Court. He will give advance copies of this undertaking to the Ld. Counsel for the Homebuyers as a matter of intimation.
4. Since the matter is listed before the Hon'ble Punjab & Haryana High Court on 19.07.2024, we are inclined to list this matter **on 24.07.2024.**

5. In the meanwhile, Homebuyers, through their Ld. Counsel, are at liberty to file their comments on the report of the Advocate Commissioner.
6. The Corporate Debtor/Respondent will pay the interim remuneration of Rs. 2,00,000/- to the Advocate Commissioner forthwith.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Shubham Pandya – 03.07.2024